

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**B.A. No. 4141 of 2020**

Sujit Kumar ..... Petitioner (s)

**Versus**

The State of Jharkhand ..... Opposite Party (s)

**CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN**

For the Petitioner(s) : Mr. Sheo Kr. Singh, Advocate

For the State : Mr. S.K.Srivastava, APP

**2/Dated: 21<sup>st</sup> July, 2020**

Heard through V.C.

2. Learned counsel for the petitioner undertakes to remove the defects as pointed out by the office within a period of four weeks from today.

3. The instant application has been preferred by the petitioner for grant of regular bail in connection with Cyber P.S. Case No. 07 of 2020, corresponding to Cyber Crime Case No. 04 of 2020, registered under Sections 506/509 of the IPC and Section 66(E) and 67 of IT Act, pending in the court of learned Additional Sessions Judge-II-cum-Special Judge, Cyber Crime Palamau at Daltonganj.

4. Learned counsel for the petitioner submits that the I.O. had sent email to Face book Company about the information regarding the location, chat history, Face book account and I.P. address, which has been mentioned in para 29 of the case diary and para 32 of the case diary shows that the Face book company has given information about IP address and time, in which it is not clear that the alleged device seized from the house of the petitioner were used. He further submits that the petitioner is nowhere involved in any of crime rather he has

been falsely implicated in this case due to suspicion. He further submits that the petitioner is in jail custody since 17.03.2020 and the charge-sheet has already been submitted in this case. He lastly submits that the petitioner is the permanent resident of the area and there is no chance of his absconding or tampering with the evidence, if he is released on bail.

5. Per contra, learned APP opposes the prayer for bail and submits that one Laptop and some mobile phones and several sim cards have been recovered from the possession of this petitioner. However, he could not satisfy whether the seizure of laptop corroborates the allegation made against the petitioner.

6. In the aforesaid facts and circumstances of the case, petitioner is directed to be released on bail. At present the petitioner shall be released on furnishing personal bail bond of Rs. 5,000/- (Five thousand only), thereafter when the lockdown period is over the petitioner shall furnish bail bond of Rs. 10,000/- (ten thousand only) with two sureties of the like amount each to the satisfaction of Additional Sessions Judge-II-cum-Special Judge, Cyber Crime Palamau at Daltonganj, in connection with Cyber P.S. Case No. 07 of 2020, corresponding to Cyber Crime Case No. 04 of 2020, within a period of one month from the date of lifting of lockdown.

7. The petitioner shall appear on each and every date during trial before the learned trial court whenever the functioning of regular court begins till then the petitioner shall register his

presence before the concerned police station fortnightly, failing which the learned trial court shall be at liberty to cancel his bail.

8. With the aforesaid directions, this bail application is allowed and disposed of.

Amardeep/

**(Deepak Roshan, J.)**